

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH - COURT NO.2**

Service Tax Appeal No.79374 of 2018

(Arising out of Order-in-Appeal No.202/RAN/2018 dated 27.04.2018 passed by
Commissioner, Goods & Service Tax And Central Excise (Appeal), Ranchi.)

M/s. Yogi Enterprises

(Plot No.189, Bari Co-operative Colony, Bokaro Steel City, Jharkhand-827012.)

...Appellant

VERSUS

Commissioner, CGST & CX, Ranchi Commissionerate

.....Respondent

(6th Floor, C.R. Building, 5A, Main Road, Ranchi-834001.)

APPEARANCE

NONE for the Appellant (s)

Shri B.K.Singh, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)

FINAL ORDER NO. 76132/2026

DATE OF HEARING : 27.08.2026

DATE OF DECISION : 27.08.2026

Per : R. MURALIDHAR :

The appellant has produced copies of SVLDRS-1 & SVLDRS-4, as proof for discharging of their liability. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open Court.)

Sd/

(R. MURALIDHAR)

MEMBER (JUDICIAL)

Sd/

(K. ANPAZHAKAN)

MEMBER (TECHNICAL)